

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(13)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/232/IB/2017  
PETITION NUMBER : CP/468/IB/2017P  
NAME OF THE APPLICANT : K. KUPPUSAMY &1  
NAME OF THE RESPONDENT : STATE BANK OF INDIA & 2 ORS (IN THE MATTER  
OF THIRUPUR SURYA HITECH APPAREL PVT LTD)  
UNDER SECTION : 10 RULE 7

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. Preethi S. Dasu  
for Rajajopal & Raghunathan  
Advocates

Counsel for ~~Debtors~~  
Applicant

Preethi

2. V.M. KARTHIK.

for Ramalingam & Associates  
Advocates

Counsel for R,  
financial Credit.

V.M. Kartik

3. CA. G.V. RAVIKUMAR

Resolution  
Profform

G.V.

4. C.S. LOHANATHAN.

R. Subramanian  
(Respondent)

CS

CA/232/IB/2017

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**ORDER**

Counsel for Applicant in CA/232/IB/2017 filed in CP/468/IB/2017 present. RP in person along with Counsel present. Counsel for State Bank of India present. It has been submitted by the RP that the time period of 180 days expired on 12.12.2017 and the CoC has already recommended the liquidation of the Corporate Debtor. Copy of the Application in CA/232/IB/2017 is given to the RP and the Financial Creditor for filing objections before next date of hearing. In the meantime, the time period of 180 days is extended by 30 days with effect from 12.12.2017 onwards. The Corporate Director is directed to pay remuneration to the RP before next date of hearing. Put up on **03.01.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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